

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation)
Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF FRISCHMANN PRABHU INDIA DESIGN
SERVICES PRIVATE LIMITED**

1	Name of corporate person	Frischmann Prabhu India Design Services Private Limited
2	Date of incorporation of corporate person	25 th March, 1999
3	Authority under which corporate person is incorporated/ registered	Registrar of Companies Mumbai I
4	Corporate identity number / limited liability identity number of corporate person	U72900MH1999PTC119114
5	Address of the registered office and principal office (if any) of corporate person	315 Balgovind Wadi, New Prabhadevi Road, Mumbai - 400025
6	Liquidation commencement date of corporate person	12 th June, 2026
7	Name, address, email address, telephone Number and the registration number of the liquidator	Ms. Kala Agarwal. IP Registration No: IBBI/IPA-002/IP-N00841/2019-2020/12734 Address: 801, Embassy Centre, Jamnalal Bajaj Road, Nariman Point, Mumbai-400021. E-mail: pcskalaagarwal@gmail.com Mobile: 8657278836 / 8657277636
8	Last date for submission of claims	Saturday 11 th July, 2026

Notice is hereby given that the Frischmann Prabhu India Design Services Private Limited has commenced voluntary liquidation on Friday, 12th June, 2026.

The stakeholders of Frischmann Prabhu India Design Services Private Limited are hereby called upon to submit a proof of their claims, on or before **(Last date of submission of Claims)**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Kala Agarwal.
IP Registration No: IBBI/IPA-002/IP-N00841/2019-2020/12734

Date: 13th June, 2026.

Place: Mumbai

PUBLIC NOTICE

Under the instructions and on behalf of my clients 1) **MRS. URVI KALPESH JOSHI** & 2) **MR. HIREN PRAFUL JOSHI** Owners of Flat at Flat No. G/03, Ground Floor, of building known as **"NIRAJ PARK CO-OPERATIVE HOUSING SOCIETY LIMITED"** an admeasuring about 405 sq. feet built up area is equivalent to 37.64 sq. mtrs. built area at Geeta Nagar, Fatak Road, Bhayandar (W), Taluka & District Thane-401101 and said building is constructed on Plot of Land Bearing old Survey No. 44, New Survey No. 22, Plot No.-11 and situate lying and being at Revenue Village Bhayandar, Taluka & District Thane - 400101, I request you as under:

My client says that previously **MR. TEJAS PRAKASH SHAH** owner of the said Flat and the said MR. TEJAS PRAKASH SHAH has sold and transferred the said Flat registered to my clients by virtue of Registered Sale Agreement dated **07/09/2016** bearing Registration No. **12005/2016**. That said MR. TEJAS PRAKASH SHAH had purchased the said Flat from its previous owner **MRS. VEENA BHAVIN MEHTA** in the year 2015. That my clients have agreed to sell the said Flat to somebody else. That if anybody makes any claim, right, title or interest in respect of the said Flat then she/he should inform either to my client or me **within 15 days** from the date of receipt of this notice.

Sd/-
H.L. GUPTA

Advocate High Court
Off. Shop No. 32, Avishkar Tower,
Opp. Ajanta Square, Borivali (W),
Mumbai-400092.

PUBLIC NOTICE

NOTICE is hereby given that **RAJ RANI KHURANA Alias RAJ KHURANA** was the owner of the property bearing Flat No. 3/F (hereinafter referred as Said Flat & more particularly described in schedule).

WHEREAS **RAJ RANI KHURANA Alias RAJ KHURANA** died on **11/07/2014** and her husband **MAHINDER PRAKASH KHURANA** predeceased on **17/01/1998**, leaving behind legal heirs namely **ANEETA RAJU SHAHANI (Daughter), PARU AMITA Alias AMEETA SRIKANT PARU (Daughter) & RAJESH MAHINDER KHURANA (Son)**.

WHEREAS **RAJESH MAHINDER KHURANA** died on **28/03/1983**; leaving behind his legal heirs namely **POONAM RAJESH KHURANA (Wife) & ABHISHEK RAJESH KHURANA (Son)**.

WHEREAS **PARU AMITA Alias AMEETA SRIKANT PARU** has released her rights in favor of legal heirs **ANEETA RAJU SHAHANI** through its constituted attorney **AMITABH RAJU SHAHANI, POONAM RAJESH KHURANA & ABHISHEK RAJESH KHURANA** in respect of the Said flat via Release Deed dated **10/06/2026**.

Any persons apart from the name mentioned having any claim, rights, title, interest and demand whatsoever in below mentioned property hence they can claim within **14 days** at the office of **Adv. Aalaya A. Khan, having address at Office No. B-98, Shanti Shopping Centre, Near Railway Station, Mira Road (East), Thane - 401107** from the date hereof, failing which from the date hereof, failing which it shall be deemed that **ANEETA RAJU SHAHANI** through its constituted attorney **AMITABH RAJU SHAHANI, POONAM RAJESH KHURANA & ABHISHEK RAJESH KHURANA** are the rightful owners of the property

SCHEDULE OF THE PROPERTY
Flat No. 3/F, B-Wing, in the building known as **VAIBHAV, APUKVA VAIBHAV CHSL, 140, S.V. Road, Iria, Vile Parle (W), Mumbai - 400056.**

Sd/-
Date : **13/06/2026** **MUMBAI LAW FIRM;**
Place : **Thane** **ADV. AALAYA A. KHAN**
(ADVOCATE HIGH COURT)

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN to the public at large that my client **MR. JITENDRA RAMANLAL PANCHAL**, Indian Inhabitant, is the lawful owner and in possession of Residential Flat No. G/13, Ground Floor in the building known as "Suparshwa Co-operative Housing Society Ltd.", situated at Moti Nagar Road, Bhayandar (West), Taluka & District Thane - 401101 (hereinafter referred to as the said Flat).

The said Flat was purchased by my client from **Mrs. Kanaklata Mahendrabhai Shah** under an Agreement for Sale dated **29th January 2018**, duly registered on **01/02/2018** vide Registration Receipt No. 1999 and Document No. **TNN7-1737-2018**. It is further stated that the original chain title documents pertaining to the said Flat have been lost/misplaced and are not traceable despite diligent search. In respect thereof, an Online Lost Report has been lodged with **Bhayandar (West) Police Station** on **10th June 2026**, bearing Registered ID No. **15931/2026**.

The missing original documents are more particularly described as under:
1. Original Agreement for Sale dated **06/06/1993** executed between **M/s. Salecha Builders** and **Mrs. Hemina Kalpesh Kapadia & Mr. Jayant Manilal Shah**.
2. Original Agreement for Sale dated **21/04/2002** executed between **Mrs. Hemina Kalpesh Kapadia & Mr. Jayant Manilal Shah** and **Mr. Mahendrabhai Kantilal Shah & Mrs. Kanaklata Mahendrabhai Shah**.

It is further stated that **Mr. Mahendrabhai Kantilal Shah**, who was the joint purchaser under the Agreement dated **21/04/2002**, expired on **04th October 2006**. Thereafter, upon completion of the requisite formalities in accordance with the Bye-laws of the Co-operative Housing Society, the Society transferred the shares and interest in respect of the said Flat in the sole name of **Mrs. Kanaklata Mahendrabhai Shah** on **11/07/2010**.

The public at large is hereby cautioned not to deal with, negotiate, purchase, mortgage, create any charge, lien, encumbrance, tenancy, leave and licence or otherwise transact in respect of the said Flat on the basis of the aforesaid missing original documents.
Any person(s), legal heir(s), successor(s), claimant(s), bank(s), financial institution(s) or any other authority having any claim, right, title, interest, share, demand or objection whatsoever in respect of the said Flat and/or the aforesaid missing original documents, including any claim through or under **Late Mr. Mahendrabhai Kantilal Shah**, whether by way of inheritance, succession, sale, transfer, gift, mortgage, charge, lien, lease, licence, possession, trust, easement, attachment or otherwise howsoever, are hereby required to make the same known in writing together with supporting documentary evidence to the undersigned within **14 (Fourteen) days** from the date of publication of this Notice. Failing which, it shall be presumed that no person has any claim, right, title, interest or objection in respect of the said Flat and/or the aforesaid missing original documents, and any such claim, if any, shall be deemed to have been waived and abandoned forever.

Sd/-
MANISH P. SHAH (Advocate)
Mobile: 9323125294
Place: Mumbai Date: 13/06/2026

PUBLIC NOTICE

Under the instructions from my clients, (1) **MR. SHILPESH MAHENDRA SHAH**, and (2) **MRS. LINA MAHENDRA SHAH**, both adults, Indian Inhabitants, residing at and owners of Flat No. 2102, 21st Floor, A Wing, Building No. 1, SAMARPAN A & B WING Co-operative Housing Society Ltd., Off. Western Express Highway, Magathane Village, Borivali (East), Mumbai 400066 with 10 fully paid-up shares of Rs.50/- each bearing Distinctive Nos. 591 to 600, Member's Register No. 060, Share Certificate No. 060, dated 13-01-2013, herein referred to as said property. The Said Property was initially purchased by (1) **MR. MAHENDRA RATANJI SHAH** and (2) **MRS. LINA MAHENDRA SHAH**, being the Purchasers therein from KANAKIA CONSTRUCTION PRIVATE LIMITED, being the Kanakia/the Developer therein, vide Agreement dt. 17-03-2006 bearing Regn. Sr. No. BDR-5-02630-2006, dt. 29-03-2006 and got cleared on 07-04-2006 at Joint Sub-Registrar, Borivali 2 then **MR. MAHENDRA RATANJI SHAH** expired intestate on 25-07-2024 leaving behind (1) **MRS. LINA MAHENDRA SHAH (Wife)**, (2) **MRS. NEHAL PRITESH SAMANI nee NEHAL MAHENDRA SHAH (Married-Daughter)** and (3) **MR. SHILPESH MAHENDRA SHAH (Married-Son)**, being the only legal heirs, this said Legal Heirs executed a Deed of Release dt. 12-05-2026 whereby (1) **MRS. LINA MAHENDRA SHAH** and (2) **MRS. NEHAL PRITESH SAMANI nee NEHAL MAHENDRA SHAH**, being Releasees therein released all their rights as a legal heirs undivided share in favour of **MR. SHILPESH MAHENDRA SHAH** thereby making him 50% Owner of the Said Property and Balance 50% was retained by **MRS. LINA MAHENDRA SHAH** and this said Deed of Release dt. 12-05-2026 is registered bearing Regn. Sr. No. MBI - 23 - 9555 - 2026 dt. 12-05-2026. Now any persons, family member/s, respected society or any loan/mortgage from any bank/financial institution for said Property having any claims or rights by way of documents like Gift Deed, Release Deed, Partnership Deed, Mortgage Deed, Agreement or any other document has to report with evidence undersigned within Fifteen (15) days from the date hereof otherwise such claim/s, rights, title if any will be considered as waived and abandoned unconditionally and irrevocably.

Sd/-
MR. DARSHAN H. BHATT
Advocate High Court
301, Jeevan Mandir, Shimpoli Road Borivali (West), Mumbai-400092

PUBLIC NOTICE

NOTICE is hereby given to the public at large that **Mrs. Sudha Wamanrao Patil** was owner of erstwhile Flat No. Y/5, situated on the Ground Floor of Dadar Sai-Kirti Co-Operative Housing Society Ltd., situated at Anant Patil Road, Dadar (West), Mumbai - 400028, Share Certificate No. 43 (distinctive numbers 211 to 215) was issued in name of **Mrs. Sudha Wamanrao Patil**.

Mrs. Sudha Wamanrao Patil expired on **10th October 1993** leaving behind only legal heirs namely her husband **Mr. Wamanrao Patil**, her son **Mr. Ravindra Wamanrao Patil**, and her daughter **Mrs. Neeta Mathew Fernandes**. Thereafter, a Joint Affidavit dated 10-03-1994 was executed by all her legal heirs giving consent to transfer the ownership rights of the said Flat in favour of her son, **Mr. Ravindra Wamanrao Patil**. Accordingly, Share Certificate No. 43 was endorsed in favour of **Mr. Ravindra Wamanrao Patil** on 10th April 1994. **Mr. Wamanrao Nagesh Patil** expired on 21th May 1998.

Mr. Ravindra Wamanrao Patil transferred his 100% ownership rights by executing a registered Gift Deed dated 13th March 2025 whereby he granted 50% share to his wife, **Mrs. Neeta Mathew Fernandes**, and 50% share to his sister **Mrs. Neelam Mathew Fernandes**. Accordingly, Share Certificate No. 43 was endorsed in the joint names of **Mrs. Neela Ravindra Patil** and **Mrs. Neeta Mathew Fernandes** on 18th May 2025.

The old building has gone in to redevelopment and new building under the project name "Suraj Park View-2" is being constructed by **Suraj Estate Developers Limited (Developer)** on Plot Nos. 702 and 704, situated at Anant Patil Road, Shivaji Park, Dadar, Mumbai - 400028.

The above-mentioned members were joint members of the Society in respect of the old premises. Subsequently, they entered into separate agreements with the developer for allotment of independent flats, whereby Flat No. 403 has been allotted to **Mrs. Neela Ravindra Patil** and Flat No. 503 has been allotted to **Mrs. Neeta Mathew Fernandes**.

Mrs. Neeta Mathew Fernandes has executed registered Agreement for Permanent Alternate Accommodation dated 04/10/2025 (MBE-4-20564-2025) with the developer in respect of Flat No. 503 in the Building No. 2, known as "Suraj Parkview 2" and is now proposing to mortgage the said new Flat.

Any persons having any objections, claim, rights, title, inheritance, interest and demand whatsoever in the Schedule Property described here in below they can claim within **15 days** from the date hereof at the office of **Adv. Aalaya A. Khan**, having address at **Office No. B-98, Shanti Shopping Centre, Near Railway Station, Mira Road (East), Thane - 401107**.

SCHEDULE OF OLD FLAT

Flat No. Y/5, situated on the Ground Floor, at Dadar Sai-Kirti Co-Operative Housing Society Ltd., situated at Anant Patil Road, Dadar (West), Mumbai - 400028.

SCHEDULE OF NEW FLAT

Flat No. 503, 5th Floor of the building No. 2, known as "Suraj Park View 2" on final Plot No. F.P. Nos. 702 and 704 Situated at Anant Patil Road, Shivaji Park Dadar Mumbai - 400028.

Sd/-
Date : **13.06.2026** **MUMBAI LAW FIRM;**
Place : **Thane** **ADV. AALAYA A. KHAN (ADVOCATE HIGH COURT)**

PUBLIC NOTICE

NOTICE is hereby given to the public at large that, on the instructions and on behalf of my client **MRS. BADRUNNISA ARIF ZANJIRKAR**, I am investigating the title of **MR. VIJAY SHYAM MIRGH** (owner) in respect of the 2 (Two) Commercial units, the immovable properties more particularly described in the First and Second schedule hereunder written. My client is intending to purchase both the said commercial units.

Any person having any claim in, to or over the properties more particularly described in the schedule hereunder written or any part thereof by way of sale, exchange, tenancy, mortgage, charge, gift, trust, inheritance, succession, power of attorney, will, order or decree of any court, statutory or adjudicating authority, possession, assignment, interest, pendens, lease, sub-lease, license, sub-license, lien, right of way, development rights, easement, any contract, agreement, understanding or otherwise howsoever is hereby required to intimate to the undersigned in writing at the address below within **Fourteen (14) days** from the date of publication of this notice of his/her/their such claim, if any, with all supporting documents failing which, without reference to such claim/s and the claim/s, if any, of such persons shall be treated and deemed as waived and not binding on my client.

THE FIRST SHEDULE ABOVE REFERRED TO

All that piece and parcel of property i. e. Unit/Shop Property bearing Unit No. 31 admeasuring 46 sq. ft. Carpet area on the Ground Floor, in "D" Wing, in the Building known as "ELCO ARCADE", standing on CTS No. 1070 to 1074 situated lying and being at Hill Road, Bandra (west) - Mumbai - 400050 in the Registration District and Sub-District of Mumbai Suburban, within the limits of Brihan Mumbai Municipal Corporation.

THE SECOND SHEDULE ABOVE REFERRED TO

All that piece and parcel of property i. e. Unit/Shop Property bearing Unit No. 32 admeasuring 60 sq. ft. Carpet area on the Ground Floor, in "D" Wing, in the Building known as "ELCO ARCADE", standing on CTS No. 1070 to 1074 situated lying and being at Hill Road, Bandra (west) - Mumbai - 400050 in the Registration District and Sub-District of Mumbai Suburban, within the limits of Brihan Mumbai Municipal Corporation.

Place: - Mumbai Sd/-
Shop No. 3A, Ansari Building, Adv. M. Azimulislam Ansari
Ground Floor, Paleshah Mob: 9930571046/9920958596
Baba Road, 1st Rabodi, Email: advazimjiansari@gmail.com
Thane (w) - 400601.

PUBLIC NOTICE

Take Notice that, **MRS. NEELAM S. SELARKA** and **MR. PURVESH SURENDRA SELARKA**, are co-owner of a residential flat in respect of schedule property holding five fully paid up shares of Rs. 50/- each, bearing Share Certificate No-130, having Distinctive numbers from 636 to 640, Dated, 14th June, 1985, (hereinafter referred to as "the said shares"). The devolution of the title is as follows:

i. Vide Agreement, Dated, 17th December, 1984, made and entered into between **M/S. SAMARTHA DEVELOPMENT CORPORATION** in favour of **SMT. RADHA H. SHARMA & SMT. JAYAC S. SHARMA**

ii. Vide Agreement for Sale, 12th December, 1997 made and entered into between **SMT. RADHA H. SHARMA & SMT. JAYAC S. SHARMA in favour of MRS. NEELAM S. SELARKA AND MR. SURENDRA V. SELARKA**, which was registered by vide Deed of Declaration dated 4th May, 2009 under Regn. No. BDR4-04042-2009, dated 11th May, 2009.

iii. Vide Registered Gift Deed, Dated, 9th August, 2016 made and entered into between **MRS. NEELAM S. SELARKA AND MR. SURENDRA V. SELARKA** who had gifted 1/3rd share of the residential flat in favour of their son **MR. PURVESH SURENDRA SELARKA**.

It appears that said **MR. SURENDRA V. SELARKA**, being the first co-owner expired on 28th July, 2018, leaving behind the following legal heirs - **MRS. NEELAM S. SELARKA, MR. PURVESH SURENDRA SELARKA & MR. BIREN SURENDRA SELARKA**. However, on the basis of mutual decision amongst the remaining legal heir **MR. BIREN SURENDRA SELARKA**, shall release, his share in favour of **MRS. NEELAM S. SELARKA & MR. PURVESH SURENDRA SELARKA**, and they shall be admitted in the society as co-owner having 50% share each.

All persons, having any right, title, interest, benefit, claim, or demand, of any nature in or to the SCHEDULE Property, or any part/s thereof, by way of sale, exchange, gift, lease, tenancy, license, mortgage, charge, lien, trust, inheritance, bequest, easement, possession, cultivation, occupation, maintenance, memorandum of understanding, development rights, agreement to sell or otherwise howsoever, are required to make the same known in writing, together with documentary proof in support thereof, to the undersigned, P.O. ADV. JAWAL JATIN SHAH, Shop No. 1A S, Ground Floor, Lakshman Jhoola C.H.S. Limited Off. JP Road, Andheri (West), Mumbai 400058, within 14 (Fourteen) days of the date hereof, otherwise it shall be deemed that all such persons have surrendered and abandoned all their claims, rights, interest and title of any and all nature in the Schedule Property and are left with no claim, right, title or interest of any nature in the schedule Property. ith no claim, right, title or interest of any nature in the schedule Property.

SCHEDULE OF THE RESIDENTIAL FLAT

Residential Flat No. 409, B wing, on the 4th floor, in Embassy, Bldg. No. 25, Apna Ghar Unit No. 6 Co-operative Housing Society Ltd., situated at Swami Samarth Nagar, Lokhandwala Complex, Andheri (West), Mumbai 400 053, admeasuring 360 sq. ft. Built-up area, together with Share Certificate No- 130, and the said building is consisting of Ground plus Four upper floors with lift, and the said building is constructed in the year 1985, in the K West Municipal ward, on the land having C.T.S. No- 1/9, in the Revenue Village-Oshiwara, Taluka- Andheri, in the Registration District of Mumbai Suburban.

Place: Mumbai Sd/-
Date: 13th June, 2026. Adv. JAWAL J. SHAH
Adv. B. Com., LL.B.
Advocate High Court.
Registration No. MAH/898/2020.

PUBLIC NOTICE

NOTICE is hereby given on behalf of our client, **Gorai Dattaprasad Co-operative Housing Society Ltd.**, having its address at Plot No. 1, L.T. Road, Gorai-2, Borivali (West), Mumbai-400091 (Registration No. BOM/(MHADA)/HSG/(TC)/7787/1993-94 dt. 24.03.1994), consisting of **23 members (20 Residential & 3 Shops)**.

The Society intends to undertake the redevelopment of the society building and has initiated the process of investigating the title of the land and building to obtain a comprehensive Title Clearance and Search Report.

All persons having any claim, right, title, interest, share, inheritance, lease, mortgage, lien, charge, trust, option, easement, or objection of any nature whatsoever in, to, or upon the said property, land, structures, or any part thereof, are hereby required to make the same known in writing along with supporting documentary evidence to the undersigned at their office address mentioned below within 14 days from the date of publication hereof.

If no claim or objection is received within the stipulated period, it will be presumed that the title to the property is clear, marketable, and free from all encumbrances, and the redevelopment process will proceed. Any claims or objections received after the said period will be treated as waived, abandoned, or non-existent.

SCHEDULE OF THE PROPERTY:

Gorai Dattaprasad Co-operative Housing Society Ltd., Plot No. 1, L.T. Road, Gorai-2, Borivali (West), Mumbai - 400091. Survey / CTS Details: CTS No. 19/1 of Village Gorai, Taluka Borivali.

Boundaries:
On or towards the North: by L.T. Road
On or towards the South: by Adj. Building Plot 10 Gorai Ekta CHSL
On or towards the East: by Adj. Building Plot 2 Gorai Sai Ghar CHSL
On or towards the West: by Adj. Building Plot 49 Gorai Snehal Tower CHSL

Place: Mumbai Sd/-
Date: 13/06/2026 **SANJAY PRATIBHA ANA SAWANT**
Advocate, High Court

Address: Flat No. 501, C-Wing, Dharna Nagar CHS Ltd., Plot 247, Adinath Marg, Near Link Road BP Petrol Pump, Borivali (West), Mumbai - 400091.
Contact: +91 9819221146 Email: awantsanjay739@gmail.com

PRINTSERV TECHNOLOGY LLP

Form No. UP-2
Advertisement giving notice about registration under Part I of Chapter XXI [Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that, in pursuance of sub-section (2) of Section 366 of the Companies Act, 2013, an application proposed to be made to the Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurugram (Haryana) - 122050, that PRINTSERV TECHNOLOGY LLP (LLPIN: ANCD-1456), a business entity, may be registered under Part I of Chapter XXI of the Companies Act, 2013 as a company limited by shares.

2. The principal objects of the company are as follows:

To carry on the business of Software designing, development, customization, implementation, maintenance, testing and benchmarking, designing, developing and dealing in computer software and solutions, and to import, export, sell, purchase, distribute, host (in data centers or over the web) or otherwise deal in own and third party computer software packages, programs and solutions, and to provide internet / web based applications, services and solutions, provide or take up Information technology related assignments on sub-contracting basis, offering services on-site/offsite or through development centers using owned / hired or third party infrastructure and equipment, providing solutions / Packages/ services through applications services provider mode via internet or otherwise, to undertake IT enabled services like call Centre Management, Medical and legal transcription, data processing, Back office processing, data warehousing and database management.

To recruit, train, and offer placement services to persons in the areas of Information technology and telecom.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 6, Malva Patanwala Compound, LBS Marg, Ghatkopar West, Mumbai - 400088, Maharashtra.

4. Notice is hereby given that any person objecting to this application may communicate such objection in writing to the Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurugram (Haryana) - 122050, within twenty-one days from the date of publication of this notice, with a copy thereof to the LLP at its registered office. Dated this 12 day of June 2026. For and on behalf of

PRINTSERV TECHNOLOGY LLP
Sd/- PARESH MAHENDRA MEHTA
Designated Partner - DIN: 11024461

परिशिष्ट क्र. १६

(उपविधि क्र. ३४ अन्वये)

नोटीसचे स्वरूप, शेअर्सच्या हस्तांतरणासाठी दावे किंवा हरकती आणि सोसायटीच्या भंडावर/ मालमत्तेतील मूत सदस्याचे हिट.

जाहीर नोटीस

विशाल सहाय्री को-ऑप.हौसिंग सोसायटी लि., सहाय्रीनगर, चारकोप, कांठिवली प. मुंबई-४०० ०६७ या संस्थेचे सभासद असलेल्या संस्थेच्या स्मार्टरतीमधील सनिकनी क्र.०३, इमारत क्रमांक सी-१ धारण करणा-या श्री.सीमा रमेश विले याचे दिनांक २१/११/२०२५ रोजी निधन झालेले आहे. त्यांनी नामनिर्देशन केलेले नाही. त्यांची दोन मुले

श्री.संतोष रमेश विले आणि श्री.दत्तराज रमेश विले असे वारसदार आहेत. त्यांनी संस्थेकडे केलेले अर्ज आणि पुरावे या अनुसार वारसा पद्धतीनुसार सदस्य करण्याच्या विचाराधीन आहे.

सोसायटी सदस्यारे वारस किंवा इतर दावेदार / अक्षेप घेणा-या किंवा अक्षेप धार्यांकडून सोसायटीच्या भंडावर / मालमत्तेतील मूत सभासदाचे शेअर्स हस्तांतरित करण्यासाठी १५ दिवसांच्या आत दावे किंवा हरकती मागवत आहे. ही नोटीस, सोसायटीच्या भंडावर / मालमत्तेतील मूत सदस्याच्या शेअर्स आणि त्याच्या हस्तांतरणासाठी त्याच्या दाव्यांच्या /अक्षेपांच्या समर्पनाथ अशा कागदपत्रांच्या प्रती आणि इतर दुराव्यांसह, उपरोक्त लिखित

कालावधीत कोणतेही दावे /अक्षेप प्राप्त न झाल्यास, सोसायटीच्या उपविधीनुसार प्रदान केल्याप्रमाणे सोसायटीच्या भंडावर / मालमत्तेतील मूत सदस्याचे शेअर्स व्यवहार करण्यास सोसायटी मुक्त असेल. सोसायटीच्या नोंदीकृत उपनिर्णयांची एक प्रत दावेदार / हरकतदार, यांनी माझ्या खालील पत्त्यावर प्रसिध्दीच्या दिनांकापासून सकाळी १०.०० ते दुपारी ०१.०० दरम्यान तपासणीसाठी उपलब्ध आहे. त्याची मुदत संपल्याच्या तारखेपर्यंत नोटीस.

सही/-

सिकाण:- मुंबई. (अॅड.सुजाता एस.जगताप)

दिनांक :- १३.०६.२०२६ पत्ता:- सी-११, रुम नं. १३, पहिला मजला,

विशाल सहाय्री को-ऑप.हौ.सी. चारकोप, सहाय्रीनगर, कांठिवली प. मुंबई-४०० ०६७

ESHA MEDIA RESEARCH LIMITED

CIN: L72400MH1984PL3322857
T13, 14, 15 & 16, A Wing, 2nd Floor, Satyam Shopping Centre, M.G. Road, Ghatkopar (East), Mumbai-400077, Maharashtra • Tel: 022-40966666
Web: https://eshamedia.com • Email: info@eshamedia.com

NOTICE OF THE 43RD ANNUAL GENERAL MEETING

Notice is hereby given that the Forty-Third Annual General Meeting (the "AGM") of the Members of Esha Media Research Limited will be held on **Tuesday, 07th July, 2026 at 12.30 P.M (IST)** virtually through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice convening the Meeting (the Notice). The Ministry of Corporate Affairs (the MCA) vide its General Circular No. 03/2025 dated 22nd September, 2025, and other applicable circulars issued by the Ministry of Corporate Affairs ("MCA Circulars") and SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015 has allowed the Company to hold the AGM through VC, without the physical presence of members at a common venue. Hence, in compliance with the Circulars, the AGM of the Company is being held through VC.

In accordance with the Circulars, the Notice convening the AGM along with the Annual Report including Audited Financial Statements for the financial year ended March 31, 2026, has been sent only through e-mails to those Members whose e-mail addresses are registered with the Company or the Registrar and Share Transfer Agent (the RTA) i.e., KFIn Technologies Limited or the Depository Participant(s) and holding equity shares of the Company as of **Friday, June 12, 2026**.

The Notice and the Annual Report are available on the website of the Company viz., **www.eshamedia.com** and have also been forwarded to the Stock Exchanges where Equity Shares of the Company are listed i.e. BSE Limited at **www.bseindia.com**

The Register of Members and Share Transfer Books of the Company will remain closed from **Wednesday, 1st July 2026, to Tuesday, 7th July 2026 (both days inclusive)** for the purpose of AGM.

The Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of AGM using an electronic voting system (e-voting) provided by KFIn Technologies Limited ("KFINTechnology"). The voting rights of shareholders shall be in proportion to their share in the paid-up equity share capital of the Company as of the cut-off date which being **Tuesday, 30th June 2026**. A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date only shall be entitled to avail of the facility of remote e-voting or e-voting during the general meeting. Detailed procedure for remote e-voting/ e-voting during the AGM is provided in the Notice of the AGM. The remote e-voting period begins on **Thursday, July 2, 2026, at 9:00 a.m. IST and ends on Monday, July 06, 2026, at 5:00 p.m. IST**. The remote e-voting shall not be allowed beyond the aforementioned time and the module shall be disabled by RTA for voting thereafter. The Members, who cast their votes by remote e-voting on the resolutions prior to the AGM, may attend/participate in the AGM through VC/OAVM but shall not be entitled to cast their votes on such resolutions again during the AGM.

The Board of Directors has appointed M/s MSDS & Associates, Practicing Company Secretaries (Firm Registration Number P2020MH0843000) as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner. The Scrutinizer shall submit the consolidated Scrutinizer's report, not later than two days from the conclusion of the AGM.

Members, who need any technical assistance before or during the AGM can contact to Company Secretary at e-mail id: **compliance@eshamedia.com**

All the members are hereby informed that:

